

**MOTION FOR PAPERS TODISCUSS  
ARIYALUR TRAIN ACCIDENT**

SHRI PERATH NARAYANAN NAIR (Kerala): Sir, with regard to the motion for papers which I gave notice of, to discuss the Ariyalur train disaster which has evoked tremendous feeling throughout the country, I request that the fullest opportunity should be given for.....

MR. DEPUTY CHAIRMAN: Yes, we will fix a date in consultation with the hon. Minister for Railways.

SHRI H. D. RAJAH (Madras): Sir, the Railway Minister is here and if he has no objection, why not take it up now?

MR. DEPUTY CHAIRMAN: Let us have the full information.

SHRI H. D. RAJAH: That means it will take two or three days.

MR. DEPUTY CHAIRMAN: We have to consider all aspects of the case.

**THE RAILWAY PROTECTION  
FORCE BILL, 1956**

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR): Sir, I move: "That leave be granted to introduce a Bill to provide for the constitution and regulation of a Force called the Railway Protection Force for the better protection and security of railway property."

MR. DEPUTY CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the constitution and regulation of a Force called the Railway Protection Force for the better protection and security of railway property."

The motion was adopted.

SHRI LAL BAHADUR: Sir, I introduce the Bill.

**THE INDUSTRIES (DEVELOP-M E N T  
AND REGULATION) AMENDMENT BILL,  
1956—contd.**

THE MINISTER FOR HEAVY INDUSTRIES (SHRI MANUHHAI SHAH): Mr. Deputy Chairman, yesterday evening I was saying with reference to the remarks of hon. Members that the question of regional development is being given great attention and I was mentioning to the House the steps that we have taken in that behalf. I might briefly mention these again so that hon. Members who were not present then might perhaps like to know what steps have been taken and are being taken by the Government of India in order to develop industries in the different parts of this country.

I said that over and above the Development Wing which is manned by a staff of technical experts practically in every field of technology and the best talent perhaps available in the whole country, we have instituted four zonal cells and for these recru:

ing to take place very soon. Each to be headed by an Industrial Adviser, assisted by four Development Officers who will be experts in different lines of industrial development which are, more or less, required for that particular zone.

We have also requested the State Governments to strengthen their Industries Departments which as I said yesterday has been so far treated as the Cinderella of the administration and was, if not the weakest, at least one of the weakest links. We have requested them to strengthen it and I am glad to inform the House that the different State Governments have agreed to our request to appoint three or four very highly placed technical experts to guide and advise the Department of Industries in each State.

There will also be, as per our suggestion, an Industrial Development Council in practically all the States which will consist of 15 to 20 members, drawn from industrial experts available in that State, a few of the leading industrialists with experience and the technical officers of "the State. This